

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GAJANAN GANGAMAI INDUSTRIES LLP

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Gajanan Gangamai Industries LLP
2.	Date of Incorporation of Corporate Debtor	July 21, 2014
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	AAC-4849
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Registered Office: 902, Hub Town Viva, Western Express Highway, Jogeshwari (East), Mumbai – 400060 Principal Office: Office No. 4, 2 nd Floor, Tapadiya Terraces, Adalat Road, Aurangabad - 431001
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated 22 September 2021 in Company Petition No. 855/IBC/NCLT/MB/MAH/2020. Copy of the order was received on 29 September 2021
7.	Estimated date of closure of Insolvency Resolution Process	21 March 2022 (180 days from the Insolvency Commencement date which is 22 September 2021)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 1301, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 Email Id: cirp.ggil@rirp.co.in
11.	Last date for submission of claims	13 October 2021 Date of appointment of IRP is 22 September 2021, however, copy of order dated 22 September 2021 by NCLT, Mumbai Bench in Company Petition No. 855/IBC/NCLT/MB/MAH/2020 was received on 29 September 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Gajanan Gangamai Industries LLP** on 22 September 2021. However, the Copy of the order dated 22 September 2021 was received on 29 September 2021.

The creditors of **Gajanan Gangamai Industries LLP** are hereby called upon to submit their claims with proof on or before 13 October 2021 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Kamal Kishor Gurnani



Date: 01 October 2021

Place: Mumbai

Kamal Kishor Gurnani

Interim Resolution Professional

Registration No. IBBI/PA-001/IP/P-01463/2018-2019 /12338